

ITEM NO.104 (MM)

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 565/2012

NIPUN SAXENA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

SMW(Cr1) No. 4/2019 (PIL-W) By Courts Motion  
(IA No. 107372/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 89799/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 107373/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 107370/2020 - INTERVENTION APPLICATION, IA No. 8079/2020 - INTERVENTION APPLICATION, IA No. 37881/2020 - INTERVENTION/IMPLEADMENT AND IA No. 89797/2022 - INTERVENTION/IMPLEADMENT)

Date : 20-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE SANDEEP MEHTA

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UPON hearing the counsel the Court made the following  
O R D E R

Ms. Indira Jaising, learned senior counsel, who was appointed as *amicus curiae* by this Court, prays for six weeks' time to file an updated report in view of the three new criminal laws promulgated in 2024.

Liberty, as prayed, is granted to file the updated report.

Ms. Archana Pathak Dave, learned Additional Solicitor General, appearing for Union of India, may also file an updated report within the same timeframe.

List the matter on 24.04.2025, high on Board.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(NIDHI MATHUR)  
COURT MASTER